

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - III**

(IB)-306(ND)/2017

IN THE MATTER OF:

APT Packaging Ltd.

.... **APPLICANT / PETITIONER**

Vs

Sheon Skincare Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency and Bankruptcy of India

Order delivered on 10.10.2017

Coram:


**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER :- Mr. Rohit Rathi, Advocate
Mr. Rameshwar Totala, Advocate

For the RESPONDENT :-

ORDER

Heard, Order Reserved.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**